

**BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001

Dated: 29th July 2026

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI
Appeal No. ISBBI/A/E/26/00027**

IN THE MATTER OF

Goutam Mohanta

...Appellant

Vs.

Central Public Information Officer

The Insolvency and Bankruptcy Board of India
7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001

... Respondent

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1. The Appellant has filed the present Appeal dated 22nd July 2026, challenging the communication of the Respondent, filed under the Right to Information Act (RTI Act).
 2. In the impugned RTI Application, the Appellant has sought the following information: -
 - "1. Please provide year wise gross number of corporate insolvency cases admitted under IBC, total admitted claims of financial creditors, amount realised through resolution, amount realised through liquidation and balance unrecovered amount.*
 - 2. Please provide year wise gross statistical summary of haircut or difference between admitted claims and amount recovered by financial creditors in corporate insolvency resolution cases.*
 - 3. Please provide sector wise or category wise gross data of corporate insolvency cases involving large industrial companies or large corporate borrowers, as available.*
 - 4. Please provide available gross statistical summary of top large corporate insolvency cases, including admitted financial creditor claims, resolution amount, liquidation or recovery amount and haircut or unrecovered amount, without seeking any confidential bank account details.*
 - 5. Please provide copies or certified extracts of available reports, statistical tables, regulations, review notes or compiled official records regarding corporate insolvency recovery, haircut, liquidation and financial creditor claims.*

Please do not provide only general website link, portal link, dashboard link, homepage link or reply that information is available online. If any information is online, please provide exact report name, table name, dataset name, financial year, page number, download path and certified extract or machine-readable copy. If exact information is not available, please provide nearest available compiled record or statistical summary. If any part is held by another authority, please transfer under Section 6(3) of RTI Act. If exemption is claimed, please provide point wise speaking order with larger public interest test."

With regard to query no. 1 to 4, the CPIO has replied that the information sought is available in the quarterly newsletter released by the IBBI, which can be accessed at <https://ibbi.gov.in/publication>. With regard to query no. 5, the CPIO has replied that the Board does not compile the information in the specific format, as sought by the Appellant. Aggrieved with the reply, the Appellant has filed the present Appeal stating that the CPIO has wrongly denied the information in the manner as sought by the Appellant.

3. I have carefully examined the application, the response of the Respondent and the instant Appeal and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act 'information' means *"any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force."* It is pertinent to mention here that the Appellant's "right to information" flows from section 3 of the RTI Act and the said right is subject to the provisions of the Act. Section 2(j) of the RTI Act defines the *"right to information"* in term of information accessible under the Act which is held by or is under the control of a public authority. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.
4. With regard to query no. 1 to 4, it is pertinent to note that the data pertaining to cases admitted under the Code, year-wise and stakeholder-wise initiation of CIRP, sectoral distribution of insolvency resolution process, resolution of large cases and admission/realization of claims through resolution and liquidation is maintained by the Board on a quarterly and yearly basis, and the same can be accessed in the Quarterly Newsletter at <https://ibbi.gov.in/publication> and the Annual Report at <https://ibbi.gov.in/publication/reports> respectively. Since the information is available in the public domain, the CPIO is not obligated to collate or compile information in a specific format as sought by the Appellant. With regard to query no. 5, it is pertinent to note that the Indian Institute of Management Ahmedabad, with assistance from the Board, has prepared a comprehensive data report titled *"Effectiveness of the Resolution Process: Firm outcomes in the post-IBC period"* concerning outcomes of firms who have undergone insolvency resolution process, which can be accessed at <https://ibbi.gov.in/resources/reports>.
5. The Appeal is, accordingly, disposed of.

Sd/-
(Kulwant Singh)
First Appellate Authority

Copy to:

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2. CPIO, The Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.